

श्री राम किकर : यह सही नहीं है। इस तरह की कोई सूचना मेरे पास नहीं है।

SHRI VAYALAR RAVI: The hon. Minister stated that Rs. 2.10 crores had been allotted for this year for housing plantation labour. I am afraid Minister's statement regarding co-operatives and tea plantation labour is a mis-nomer. It shows the ignorance of the Minister regarding the knowledge of the labour. They do not have any such co-operatives and the Labour Act provides for the housing of the employees/workers of the plantation. This Parliament passed an enactment for the plantation labour. In this connection to hit the people who are having their own plot, the Government of Kerala submitted a scheme. May I know from the hon. Minister what is the scheme with the Ministry regarding housing plantation labour? Will you give money to the state Government to utilize that as per their wish? Instead of fixing the criteria do you allow the State Government to utilize according to the topography and the need of the State.

श्री राम किकर : प्रान्तीय सरकारों के सामने वित्तीय कठिनाइयां ज्यादा रही हैं। इसलिए सन् 1970-71 में केन्द्रीय सरकार ने यह व्यवस्था की कि कर्ज के रूप में 50 प्रतिशत, साढ़े 37 प्रतिशत अनुदान के रूप में और साढ़े 12 प्रतिशत लगान मालिक दें। इस से काफी सुविधा उनको हो चुकी है और कोई दिक्कत इस तरह की नहीं है।

जहां तक हाउसिंग सोसाइटीज का सम्बन्ध है मेरे पास जो सूचना है उस में उन को रुपया दिया जाता है और उस में कोई दिक्कत नहीं है।

Change in Land Ceiling Laws of Orissa

*373. **SHRI GIRIDHAR GOMANGO:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Government of India have received any recommendation from the Government of Orissa regarding change in the Land Ceiling Law of that State; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) The proposals of the Orissa Government are under consideration of the Government of India. Suitable advice will be given to the State Government at the appropriate stage.

SHRI GIRIDHAR GOMANGO: I would like to know what are the salient features of the recommendations of the Government of Orissa to the Government of India for their consideration? To the second part of my question reply has been given that the advice will be given at the appropriate stage. When will that stage come? Is it an appropriate time for the Government of Orissa to give such recommendations when lot of land had been distributed by the Government and confusion has been created due to this recommendation?

SHRI SURJIT SINGH BARNALA: The proposals are not in the form of Bills. They have sought the guidance of the Government of India regarding certain matters. It is a long list and I will give reference to some of them if the hon. Member wants. Under Item No. 1 they have said this: 'while determining the classification of land for ceiling purposes, only specific crops (paddy, jute, wheat and sugarcane) may be taken into account and other crops grown on the land may be ignored.' Item No. 2 states: 'At present, irrigated land, under the law, does not include land irrigated by private tubewells and such lands

may be treated as irrigated for purposes of the ceiling.' Item No. 7 states: 'The exemption granted to tea and coffee plantations may be extended to areas under casurina, cashewnut, coconut, savai grass, sugarcane and medicinal plants, 'Item No. 11 states: 'There should be a provision that persons claiming tenancy rights falsely should be penalised with fine and imprisonment.' The last item states: 'The law should prevent owners of surplus lands from disposing of tree and forest growth thereon'.

These are some of the recommendations and they are under consideration of the Department concerned. I agree with some of them while I do not agree with some others.

MR. SPEAKER: If you have not fully considered, why commit yourself to anything at all?

SHRI GIRIDHAR GOMANGO: Has the Government of India received any complaint from the Government of Orissa regarding the forcible occupation of land by the landlords in respect of the lands which have been distributed?

Secondly, I wish to know this. If it is a State subject, has any instruction been given by the Centre to the State Government to distribute the land properly so that the landless persons may possess the land given by the Government of Orissa?

SHRI SURJIT SINGH BARNALA: In Orissa, land reforms have been proceeding quite well, as compared to some other States. For example, the total estimated surplus land area was 2 lakh acres. The area declared surplus is 1.22 lakh acres. The area taken possession is 1.6 lakh acres. This is very good compared to some other States. The areas distributed come to 90,000 acres. Here again, this is very good compared to some other States. They have been doing fairly well and there are no complaints.

डा० रामजी सिंह : क्या मंत्री महोदय बतायेंगे कि उड़ीसा में भूमि सुधार के

काम को जो आपने प्रमाण-पत्र दिया है कि बहुत अच्छी तरह से चल रहा है तो बंगल में पश्चिमी बंगाल में जो कृषक समिति द्वारा गांवों में बेनामी जमीन का ढोंग खत्म करने का क्रान्तिकारी प्रयास किया जा रहा है और जैसा कि लिजिन्सकी ने अपनी रिपोर्ट में बताया है कि गांवों में जब तक भूमि सुधार का कानून ठीक से लागू नहीं होगा और जब तक बड़े बड़े भूमिपतियों के नाम जो बेनामी जमीनें हैं उनका जब तक गांव के स्तर पर निराकरण नहीं होगा तब तक भूमि सुधार का कार्यान्वयन नहीं होगा क्या उड़ीसा या देश के अन्य भागों के लिए पश्चिमी बंगाल में जो कृषक समिति द्वारा भूमि सुधार कानून का कार्यान्वयन हो रहा है उस का आप अच्छा समझते हैं और उसके लिए सम्पूर्ण देश को आप प्रोत्साहन देंगे ?

श्री सुरजीत सिंह बरनाला : मेरे पास तो अभी तक वेस्ट बंगाल से कोई ऐसी डिटेल्स नहीं आयी है जिसके बारे में मैं बता सकूँ

SHRI JAGANNATH RAO: May I know whether the Government of Orissa has written to the Centre regarding the amendment of the definition of 'family' to include a major unmarried son who is not entitled at present to a share? Secondly, land originally recorded as irrigated under ROR has not now been irrigated and it is still classified as Class-I land. Has the Government of Orissa made any recommendation to exclude such land?

SHRI SURJIT SINGH BARNALA: Regarding definition of family they made some recommendation. For example, they have said that at present a major daughter is included in the family. She may be excluded in accordance with the national guidelines.

SHRI DARUR PULLAJAH: In view of the fact that in many States there is lot of variation regarding the compensation of land value, whether Government propose to have uniform policy? In some States they are paying half of the market value as compensation while in others it is made on the basis of land revenue. There should be uniformity in the compensation of land as per the category of land.

SHRI SURJIT SINGH BARNALA: This is mainly the concern of the State Government. The quality of land is different in different States.

श्री राम नरेश कुरावाहा : उत्तर प्रदेश में काफ़ी ज़ाली बयनामे हुए हैं, और ज़मींदारी एबालिशन एक्ट की धारा 229(बी) के अन्तर्गत एक तरफ़ा फ़ैसले करा के बहुत से लोगों ने गरीबों की भूमि पर कब्ज़ा कर लिया है। क्या मैं आशा करूँ कि मंत्री महोदय ऐसी पद्धति अपनायेंगे कि मौके पर जांच कर सही मालिकों को, जिन्हें धोखा दे कर, या जालसाज़ी कर के बेदखल किया गया है, फिर से ज़मीन दिलाई जाये ?

SHRI SURJIT SINGH BARNALA: The question does not relate to the Orissa State. It relates to U.P. I do not have the information.

Time Capsule

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*374. **SHRI JYOTIRMOY BOSU :**
SHRI MUKHTIAR SINGH
MALIK:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply given to Unstarred Question No. 18 on the 14th November, 1977 regarding "Time Capsule" and state:

(a) whether digging out operation has started; and

(b) if so, when exactly the 'Time Capsule' is expected to be dug out?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). The digging operation started on the 28th November, 1977 and the Time Capsule was taken out on 8th December, 1977.

SHRI JYOTIRMOY BOSU: Will the hon'ble Minister kindly tell the House as to what follow-up action does he propose to take especially against those who fabricated and distorted history?

MR. SPEAKER: They have not yet opened it.

SHRI JYOTIRMOY BOSU: At the same time will he give an assurance to the House that those who have been responsible for distorting and fabricating things would be removed from their positions—particularly from the academic field altogether so as to maintain the standards.

DR. PRATAP CHANDRA CHUNDER: As I have already stated the Capsule was taken out on 8th December. The whole operation was supervised by a Parliamentary Committee led by Shri Yagya Datt Sharma and six other Members.

Actually, this Time Capsule was taken to Tis Hazari Treasury for safe custody and for taking it to the National Physical Laboratory on 20th December when it will be opened there. The difficulty in opening the Time Capsule lies in this. The capsule consists of two shells. First, the content were put in a Copper shell which was sealed by Bhabha Atomic Research Centre at Bombay and later on this shell was taken to Visakhapatnam where Bharat Heavy Plates & Vessels Ltd. sealed it in a stainless steel shell. So, this requires the help of the scientists because if flame-charge method is used, then the contents may be damaged. That is why